14.47 hrs

BUSINESS OF THE HOUSE THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS AND

B.O.H.

IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 4th May, 1981, will consist of:—

- Consideration of any item of Government Business carried over from the Order Paper of today.
- 2. Consideration and passing of the following Bills as passed by Rajya Sabha:—
 - (i) The Essential Commodities (Special Provisions) Bill, 1981.
 - (ii) The Prevention of Blackmarketing and Maintenance of Suplies of Essential Commodities (Amendment) Bill, 1981.
 - (iii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill 1981.
 - 3. Consideration and passing of: -

The Marriage Laws (Amend-ment) Bill, 1981.

- 4. Discussion on the Motion given notice of by Shri R. K. Mhalgi for modification in the Notification regarding the Narmada Water Scheme,
- 5. Discussion on the Motion given notice of by Shri R. K. Mhalgi for modification in the Notification regarding Indian Telegraphs (4th Amendment) Rules, 1980.

सभापित महोदय: बागड़ी जी, भ्राप को देख कर सब को बाई-पास कर देना पड़ता है।

भी मनीराम बागड़ी (हिसार): सभापति महोदय, किसान की हालन विजाई से लेकर, जब तक फ़नल निकलती है, ग्राशा पर जीवित रहती है परन्तु ग्राज तक किसानों की द्राशा कभी सफल नहीं हुई सिधाय निराशा के। गेहुं के भाव के बारे में जो किसान की लुटाई हो रही है, उसके बारे में मैं यह कहना चाहता हूं कि सरकारी धाधारित कीमत 130 रुपये क्विंटल है जबिक बाजार में 150 रुपये ग्रीर दिल्ली में 170 रुपये ग्रीर गुजरात में ग्रीर बम्बई में 190 रुपये क्विटल तक गेहं की कींमत मिलती है। किसानों के साथ जो भाव की लूट हो। रही है यानी किसान श्रपना गेहं दिल्ली में नहीं बेच सकता है श्रीर सरकार हिस्याणा में जबरन 130 रुपये क्विटल खरीद रही है। जनता सरकार ने गुड़ पर रोक लगा कर गन्ने का भाव गिराया तो किसानों ने गन्ना बोना बन्द कर दिया जिसका नतीजा जहां चीनी फालतू पैदा होती थी, ग्राज चीनी कहां। तीस साल की कड़ी मेहनत से किसानों ने इस देश को अपने पैरो पर खडा कर दिया और देश में अनाज इतना पैदा कर दिया कि विदेश से न मंगाना पड़े। अगर सरकार ने इस दफ़ा किसान को जो श्रोला श्रौर बवंडर से पिट चुका है, फसल की कीमत पूरी देने में असमर्थ रही या रुकावट डाली तो उसका नतीजा किसान गेहुं बोना बन्द कर देगा और देश भुखमरी का शिकार होगा। इमलिए अगले सप्ताह के लिये इस विषय को कार्यसूची में रखा जाए।

SHRI G. M. BANATWALLA (Ponnani): Junior Doctors of Delhi had been on strike for fifty eight days from 5th July, 1980 to 1st September, 1980. An agreement was arrived at between the Junior Doctors Federation of Delhi and the Government. Despite lapse of eight months it is yet to be implemented. Granting of advance increments after six years of residency service in the hospital regulation of long duty hours, rationalisation of pay scales, etc. agreed to in the agreement have yet to take con-

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crete snape. Consequently, there is wide spread discontent among the Junior Doctors. The All India Medical Students Association have also decided to intensify the agitation unless agreement arrived at between the Government and the students Delhi University College of Medicial Sciences in 1979 is implemented. is necessary that the Government make a statement assuring expeditious implementation

श्री रामावतार शास्त्री (पटना): सभापति जी, बंगलोर स्थित सार्वजनिक क्षेत्र कर्मचारी युनियनों के संयुक्त संघर्ष मीर्चे ने कर्मचारियों की मांगों के बारे में भारत सरकार से समझीता वार्ता गुरु कराने की मांग की लेकर 29 ग्रप्रैल से दिल्ली में संसद् भवन के सामने श्रीर बंगलीर हैदराबाद तथा देश के अन्य भागों में श्रनिश्चितकालीन भुख-हंड्ताल श्रान्दोलन शुरू कर दिया है।

उल्लेखनीय है कि गत 12 मार्च को कर्नाटक के म्ह्यमंत्री के आख्वासन पर बंगलीर स्थित सार्वजनिक क्षेत्र के उद्योगीं में काम करने वाले लगभग सवा लाख कर्मचारियों ने अपनी 77 दिनों की पुरानी हड़ताल वापस ले ली थी। लेकिन दुःख, है कि, उसके बाद ग्रभी तक सरकार ने कर्मचारियों के प्रतिनिधियों से समझौना वार्ता शुरू नहीं की है।

सरकार की इस टालमटोल श्रीर मजदूर विरोधी नीति के खिलाफ कर्मचारियों में घोर ग्रसंतोष है जो किसी भी दिन बड़े म्रान्दोलन का रूप ले सकता है। ग्रतः इस ग्रत्यावश्यक लोक महत्व के विषय पर इस सदन में बहस होनी चाहिए या श्रम मंत्री इसके संबंध में सदन के सम्मुख बयान प्रस्तुत कर कर्मचारियों के

म्रसंतोष को दूर करने के लिए उचित कदम उठावें।

नम्बर दो, खबर है कि बिहार में 10 उर्दे श्रेखबारों में काम करने वाले कई सौ श्रमजीवी पत्रकार, प्रसकर्मचारी, कातिब ग्रांदि पिछले कई दिनों से हड़ताल पर है और ग्रखबारों का प्रकाशन बंद है। उनकी एकमात्र मांग पालेकर म्रवार्ड की सिफारिशों की लीगू करवीना है। बिहार श्रमजीवी पत्रकार युनियन ने विहार के मुख्य मंत्री से वार्ता कर समझौता करवाने का प्रयास किया, पर ग्रब तक कोई रास्ता नहीं निकल सका है।

उदं के जिन अखवारों में हड़ताल है उनके नाम इस प्रकार हैं :--

(1) इन दिनों, (2) सदाये-श्राम, (3) संगम, (4) साथी, (5) देश-विदेश.

(6) हमारा नारा, (7) कौमी तंजीम.

(त) पैगामे नेहरू, (9) श्रजीमाबाद एक्सप्रेस भीर (10) सदा रत । इनमें 'संगम' ग्रीर 'इन दिनों' को छोड़ कर दूसरे सभी ग्रखबार सरकार के समर्थक है।

यह भी खबरहै कि समाचार एजेंसी "हिन्दुस्तान समाचार' के श्रमजीवी पवकारो एवं कर्मचारियों" की मार्च महीने की तनस्वाह का स्रव तक भुगतान नहीं किया गया है, जिससे लोगों में घोर ग्रसंतोप है।

श्रम मंत्री को इन दोनों मामलों में हस्तक्षेप कर कोई रास्ता निकालना चाहिए जिससे पत्रकारी एवं कर्मचारियों का असंतोष दूर हो सके। इस संबंध में श्रम-मंत्री को कोई बयान देना चाहिए और साथ ही पालेकर अवार्ड के कार्यान्वयन पर बहस होनी चाहिए।

GEORGE FERNANDES (Muzaffarpur): Mr. Chairman, Sir, I would like to raise the following two points on the Government Business for the next week.

1. Asian Games. Over Rs. 700 crores are being wasted on this project. Our poor country cannot afford this huge expenditure. This money needs to be spent on development pro. jects all over the country, particularly, projects related to power generation, irrigation, housing, flood prevention, cottage industries, etc. Cement, steel and other scarce commodities diverted to being Asian Games, and their prices are soaring in market. Today, there is a report in the Hindustan Times that important development projects, including work on the 500-bed Delhi Administration hospital at Hari Nagar in West Delhi have been held up because of concentration of all official efforts the work related to Asian Games. The hospital earlier expected to cost Rs. 4 crores will now, whenever taken up, is expected to cost at least Rs. 2 crores more. This matter is far too serious and must be debated in the House, during the next week.

2. The hunger strike by the leaders and employees of the Bangalore-based public sector undertakings. This is a point which my hon, friend, Shri Ram Avtar Shastri, has also made. strike by 1,30,000 employees of the five Bangalore-based public undertakings was called off after 77 days on assurances that the demands and grievances of the employees would be settled. Instead, the Government seem to be bent upon carry ing on a war of attrition against the employees. Production in these five key public sector undertakings, ITI, HAL, HMT, BEL and BEML is vital for the nation's economy and security, and the present attitude of the Government is not helping matters. It is important that the matter is discussed in the House and Government take steps to settle the dispute and end the hunger-strike.

SHRI P. K. KODIYAN (Adoor): Mr. Chairman, Sir, I wish to raise two points.

The first point is in regard to legislation for agricultural workers. There was a definite commitment on part of the Government that a Bill for protecting the interests of agricultural workers will be brought forward in the current session. Particularly during the discussion of the demands for grants relating to the Labour Ministry, the hon. Labour Minister made such an announcement. I do not find any such item in the list of business for the next week. I would request the hon. Minister to kindly include the Bill in the next week's business.

My second point is in regard to the preparation and finalisation of the Sixth Plan. I am sorry to state that in the preparation and finalisation of such an important document as the Sixth Plan which is going to be the basis for the direction of development of our national economy for a period of five years, Parliament has been completely ignored.

MR. CHAIRMAN: You are not supposed to make a speech. You read out whatever you have given in writing.

SHRI P. K. KODIYAN: I would request the hon. Minister to provide some opportunity for discussing the Sixth Plan by Members of Parliament as it used to be done during the time of Jawaharlal Nehru's Prime Ministership.

15 hrs.

श्री बिजय कुमार यादव (नालन्दा): दो विषय मैं भगले सप्ताह की कर्य सूर्चों में जुड़वाना चाहता हूं। पहला यह है कि देश के अधिकांश्व भागों में खास कर बिहार में बिजली का भयंकर संकट पैदा हो गया है। फलस्वस्प कृषि, उद्योग एवं विकास के कार्यों पर गहरा भसर पड़ रहा है। बिजली संकट के कारण शहरों एवं देहातों में पेयजल के लिए अभी से हाहाकर मचा हुआ है। छोटे-मोटे कई उद्योग लगभग बन्द ही क्के हैं जिससे मजदूरों में बेरोजगारी

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[श्रीविजय कुमार यादव]

बढ़ रही है। ग्रतः इसे ग्रगले सप्ताह की कार्य सूची में विचारार्थ रखा जाए।

दूसरा यह है कि पूरे देश में शानित व्यवस्था की स्थिति में लगातार गिरावट आ रही है और चोरी, डकैती, हत्या एवं बलात्कार के अलावा राजनैतिक हत्याओं की संख्या में भी उत्तरोत्तर तेजी से बढ़ौतरी हो रही है। हत्याओं में कम्युनिस्ट पार्टी, मार्क्सवादी समन्वय समिति, मार्क्सवादी कम्युनिस्ट पार्टी और लोक दल के सदस्यों की भी हत्या की गई है। एक सौ ऐसे लोगों की अकेले बिहार राज्य में पिछले एक वर्ष में हत्या हुई है। उत्तर प्रदेश और बिहार में तथा दूसरे राज्यों में भी इस संख्या में बढ़ोतरी हो रही है। इसलिए इस विषय को अगले सप्ताह की कार्य सूची में रखा जाना चाहिये।

SHRI CHITTA BASU (Barasat): Since you have allowed me, I will speak. I am so fortunate.

MR. CHAIRMAN: When I am in the Chair, you are fortunate.

SHRI CHITTA BASU: Thank you, sir. I have sought your permission to raise two very important issues.

MR. CHAIRMAN: Please read what you have in writing.

SHRI CHITTA BASU: There are two important issues to be taken up for discussion next week. One is regarding the statement reported to have been made by the Chief Election Commissioner while announcing by-elections to serveral legislative assemblies of the States and to Lok Sabha, that a separate and independent election machinery will have to be set up in case of West Bengal. (Interruptions)

As per the functions and modus operandi of the Chief Election Com-

missioner and as per the provision of the Peoples Representation Act which is an Act of this Parliament, there is no provision for setting up an independent election machinery in any State.

While the existing State machineries provided by the State Governments are the exclusive . . (Interruptions).

I am just making out a case

THE MINISTER OF STATE IN THE MINISTRY OF HOME **AFFAIRS** AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I do not know whether it is appropriate to discuss about the statement made by the Chief Election Commissioner instituting an independent Commission in West Bengal or about the action of the Chief Election Commissioner.

SHRI CHITTA BASU: I am not discussing the action of the Chief Election Commissioner. To hold the elections i_S the duty of the Government. Since you have put the question, I have the opportunity of explaining.

(Mr. Deputy Speaker in the Chair)

MR. DEPUTY-SPEAKER: MR. Chitta Basu, the subject which you have mention is "by-election in different States", and not the Chief Election Commissioner. So, please avoid. By-election is different.

SHRI CHITTA BASU: Just listen.

elections should be held. They have not been held. Therefore, the matter is sub judice. Please don't go into the details.

SHRI CHITTA BASU: Do you want me to wait? I shall not take time. My point is

MR. DEPUTY-SPEAKER: I had already made the observation on an adjournment motion yesterday.

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SHRI CHITTA BASU: I am not saying that

MR. DEPUTY-SPEAKER: come to the subject. Look to the subject. Come to the subject now. You are a very Senior Member.

SHRI CHITTA BASU: That is the difficulty also in this subject.

MR. DEPUTY-SPEAKER: You are a very reasonable Member.

SHRI CHITTA BASU: Then, listen to my reason.

MR. **DEPUTY-SPEAKER:** Chitta Basu, by-elections should be held in different States. That is the subject. You insist on that.

Why do you go into details regarding why it was not held?

If the subject is allowed to included in the Agenda, then you can discuss on that.

SHRI CHITTA BASU: By-elections are to be held in all States in accordance with the norms and practices and in accordance with the provisions of the Peoples Representation But a statement has come out....

MR. DEPUTY-SPEAKER: You can not discuss about the statement. I will not allow it. You cannot discuss about the conduct of the Chief Election Commissioner. I will not allow This will not go on record.

SHRI CHITTA BASU: **

PROF. K. K. TEWARY (Buxar): On a point of order.

MR DEPUTY-SPEAKER: This has not gone on record.

SHRI CHITTA BASU: What I want to know from him is whether by-elections in all parts of the counwill be held in accordance with practices, norms and the provisions of the law; this will also be in Bengal; since some misunderstanding

has been created by somebody-I do not mention....

MR. DEPUTY-SPEAKER: The dates have already been announced.

SHRI CHITTA BASU: Therefore. Government should make a statement on this.

MR. DEPUTY SPEAKER: Mr. Madhukar.

श्री कमला मिश्र मधुकर (मोतीहारी): उपाध्यक्ष जी, श्रगले सप्ताह की कार्य सूची में मैं दो बिन्दु रखना चाहता हूं।

MR. DEPUTY-SPEAKER: this item was put Mr. Chitta Basu. election dates have been announced.

श्री कमला मिश्र मधुकर : गेहं की मंडियों में सरकार द्वारा गेहूं खरीदने की एजेन्सियों द्वारा छोटे किसानों द्वारा लाये गये गेहं को खरीदने में उपेक्षा की जा रही है। इससे विचौलियों द्वारा उन्हें कम कीमतें मिल रही हैं ग्राँर किसानों का शोषण हो। रहा है। ग्रस्तु, इस पर लोक सभा में ग्रगले सप्ताह में चर्चा होती चाहिये कि किसानों को गेहं की उचित कीमत मिल सके।

प्रधान मंत्री की ग्रागामी याता वाले विमान में सैबोटाज किया गया। इससे सारे देश में क्षोभ है। इस पर चर्चा होनी चाहिये कि ऐसी घटना क्यों हुई तथा इसमें कौन देश की एवं बाहरी शक्ति काम कर रही है तथा यह घटना सचम्च सत्य है या किसी वृहद षड़यंत्र का पूर्वाभास है।

श्री हरीश चन्द्र सिंह रावत (ग्रल्मोड़ा) : उपाध्यक्ष जी, संसदीय कार्य मंत्री ने ग्रगले सप्ताह की जो कार्य सूची पेश की है उसके मैं दो भीर विषयों पर चर्चा चाहताहं।

(1) जाति व धर्म संस्कृति तथा क्षेत्रीयता के प्राधार पर हमारे देश में कई संगठन कार्य कर रहे हैं। कुछ संगठन

^{*}Not recorded.

[श्री हरीश चन्द्र सिंह रावत]

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हो सकता है अच्छा कार्य कर रहे हों। लेकिन कुछ संगठन बताते ग्रपने ग्रापको सांस्कृतिक हैं परन्त् उनके कियाकलाप सामाजिक व धार्मिक तनाव पैदा करने के कारण बने हैं। जमशेदपुर, ग्रहमदाबाद अलीगढ़ या मुरादाबाद में घटित दुर्भाग्य-जनक घटनाम्रों में इन संगठनों का हाथ होने का संदेह ही नहीं बल्क तथ्यात्मक प्रमाण भी हैं। इसी प्रकार देश के कुछ भागों में जातीय व धार्मिक तनावों के पैदा करने में इन कुछ संगठनों का हाथ रह है ग्रीर है। कुछ क्षेत्रों में क्षेत्रीय तन वों को पैदा करने में क्षेत्रीय राजनैतिक दलों का ग्रपना स्वार्थ निहित है।

ग्रतः देश में सामान्य विकास सहिष्णुता प्रेम व भाई चारे के वातावरण को पैदा करने व संवर्धन के लिये इस प्रकार की संस्थास्रों, संगठनों व राजनैतिक दलों पर प्रतिबन्ध लगाया जाना श्रावश्यक है। ग्रतः सदन को इस प्रश्न पर विचार करना ग्रावश्यक है।

(2) हमारा राष्ट्रग्राज किंत ग्राधिक परिस्थितियों से गुजर रहा है। वर्तमान परिस्थितियों को नियंत्रित कर राष्ट्र के ग्राधिक उत्थान के लिये ग्राधिक उत्पादन के क्षेत्रों में अनुशासन का होना आवश्यक है ।

वर्तमान कठिन समय में भी कुछ राजनैतिक दल किसानों को भड़का रहे हैं कि वे ग्रपना उत्पादित माल बाजार में तब ही लावें जब उन्हें ऊंचे दाम प्राप्त हों। उपभोक्ता कें। भड़का रहे हैं कि कीमतें घटनी चाहिये। फैक्ट्री के मजदूरों को वैतनमानों के लिये हड़ताल करने के लिये उक्सा रहे हैं। लाइफ इंग्योरेंस म्रादि ऊंचे वेतनमानों वाले संगठन भी हड़ताल कर रहे हैं।

श्रांज राष्ट्र के ग्रायिक विकास के लिये ग्रावश्यक है कि उत्पादन बढ़े तब ही कीमतें घट सकती हैं, उपलब्धता बढ़ सकती है तथा उन्हें ऊंचे वेतनमान प्राप्त हो सकते हैं। मैं हडताल करने के अधिकार का समर्थक हं परन्तु समय की आश्यकता है कम से कम तीन वर्ष के लिये किसी भी प्रकार की हडतालों व ग्रवरोध किये जाने पर प्रतिबन्ध लगना ग्रावश्यक है। ग्रतः माननीय सदन इस पर विचार करे।

DR. V. KULANDAIVELU dambaram): Seven Trade Union of Neyveli Lignite Corporation Ltd. Government of India enterprise under the Ministry of Coal and Energy, Neyveli have jointly served a strike notice to the management demanding higher fixation of incentives coverage of incentive schemes to all the sections of the employees NLC Ltd., on the grounds of the appreciable overall production in industry.

Now the Tamil Nadu Government is facing acute power crisis. The NLC Ltd. could at least meet the needs of the power requirements.

It is our anxiety and great concern that Tamil Nadu should not be left in dark and gloom in the event of precipitated power failure due to the anticipated strike in NLC Ltd., Neyveli. I pray that that should not happen.

In view of the serious outcome of an anticipated strike and much hardship to the Tamil Nadu in general and the families of the employees of NLC Ltd., Neyvli in particular, the strike can be averted if the concerned authorities could intervene for an amicable settlement immediately.....

MR. DEPUTY-SPEAKER-You want this item to be included.

DR. V. KULANDAIVELU: I want that this item be included in the next week's list of business so that discussion could take place on the subject of urgent public importance.

SHRI MUKUNDA MANDAL (Mathurapur): I wish to raise the folloing points....

MR. DEPUTY-SPEAKER: The difficulty is that no hon. Member sees the clock. We have only to see the clock. At 3.30 we will have the Private Members' Business. So. Mr. Mandal, make your points. Don't make a speech.

SHRI MUKUNDA MANDAL: garding the Metro Railway in Calcutta, the Minister of Railways assured the House that the first phase of the project would be completed in the year 1984-85 and the second phase of the project would be completed by 1986-87. But during the recent visit of the Deputy Railway Minister to Calcutta he made a statement there is a doubt about the completion of the first phase as well as the second phase of the Metro Railway. I urge upon the Government and urge upon the Minister to clarify the position because confusion has taken place and people are doubtful. That is why I request the Minister through you to include this one in the next weeks business.

The second one I want to raise is the cement crisis in West Bengal. Due to the cement crisis in Bengal all construction work and all development work has already been stopped and the Sealdah which is the most important project taken up by the West Bengal Government is facing a tremendous difficulty due to the scarcity of cement and that cement crisis is there throughout West Bengal. My point is the quota of cement for West Bengal has been decreased and the decreased quota also is not yet supplied by the Government...

MR. DEPUTY-SPEAKER: put the question to the Government why it was decreased and how it was decreased. You consult your Professor-friend

SHRI MUKUNDA MANDAL: should also be included in the next week's business.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VENKA-TASUBBAIAH): Some of the non. Members have made some suggestions and suggested that their suggestions should be taken up in the next week's business. In the Business Advisory Committee, the consensus was that it may be left to the Speaker to select the subjects that are necessary to be discussed. So now it has been left to the discretion of the Speaker. What we can do is that we will communicate all these suggestions to the Speaker to take whatever action he deems fit in the circumstances.

OIL AND NATURAL GAS COMMIS-SION (AMENDMENT) BILL-Contd.

MR. DEPUTY-SPEAKER: Now we go to the next item. Clause by clause consideration to be taken up.

Clause 2—(Amendment of section 5)

DEPUTY-SPEAKER: Giri, are you moving?... You are not in a mood to move. I think... Let us complete this Bill and then go to the Private Members' Business.

SHRI SUDHIR GIRI (Contai): I am moving, Sir.

DEPUTY-SPEAKER: are moving all the amendments?

SHRI SUDHIR GIRI: Yes, Sir.

DEPUTY-SPEAKER: All right, very good.

SHRI SUDHIR GIRI: I want speak, Sir.

MR. DEPUTY-SPEAKER: is no time... All right. Why should I stand in the way, if you are able to convince the Minister to accept your amendment? You can make it short.

SHRI SUDHIR GIRI: I beg to move: